

**Central Administrative Tribunal
Principal Bench**

OA No.1405/2015

New Delhi, this the 31st day of July, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Mahender,
S/o Shri Bheema,
Aged about 58 years,
R/o H.No.173 G, Punjab Lines,
Railway Colony, Ghaziabad and
working as Gatekeeper under respondent No.4, presently
Posted at Ghaziabad, U.P.

...Applicant

(By Advocate : Shri S.S. Tiwari)

Versus

1. Union of India, through,
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager (Delhi Division),
Northern Railway,
State Entry Road, New Delhi.
3. Chief Personnel Officer,
Northern Railway,
Baroda House,
New Delhi.
4. ADEN, Northern Railway,
Ghaziabad, U.P.
5. Permanent Way Inspector (II),
Northern Railway,
Ghaziabad, U.P.

...Respondents

(By Advocate : Shri S.M. Arif)

ORDER (ORAL)

When the matter was taken up for hearing, learned counsel for applicant informed that this OA has become infructuous, as it pertains to voluntary retirement, and during the pendency of the same, the applicant has, on attaining the age of superannuation, already retired on 31.08.2017. Accordingly, the OA is dismissed as having become infructuous, due to passage of time. No costs.

(Nita Chowdhury)
Member (A)

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